

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

CP(IB) 7/9/NCLT/AHM/2020

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)  
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2021

Name of the Company:

Quality Packaging  
V/s  
Baid Industries Pvt Ltd

Section:

9 of the Insolvency & Bankruptcy Code, 2016

**ORDER**

Learned PCS Ms. Richa Goyal appearing on behalf of Operational Creditor.

Learned Lawyer Ms. Khyati Punjabi appearing on behalf of Corporate Debtor.

Learned Lawyer for the Corporate Debtor requesting time, to which the learned lawyer for the Operational Creditor is objecting as the matter is adjourned for several occasions, however, for the interest of justice, matter is posted on 01.03.2021

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Dated this the 23rd day of February, 2021

(MANORAMA KUMARI)  
MEMBER (JUDICIAL)